

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 30
(IB)-1715(PB)/2018

IN THE MATTER OF:

Dewesh Auto Creative Services Pvt. Ltd. Petitioner/Applicant
Vs.
Morpheous Developers Pvt. Ltd. Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Swati Sood, Adv. Anjali Jian, Adv. Sagar Aggarwal

ORDER

RA-25/2024

Ms. Swati Sood, Ld. Counsel for the Applicant appears through VC. She seeks and is granted time to appear physically on the next date of hearing.

At her request, list the matter **on 02.07.2024 for physical hearing.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)